

Prime Minister of issue order to open the Simbawali sugar mill immediately so that the farmers may start crushing of sugarcane well in time.

[English]

DR. ASIM BALA (Navadwip) : Sir, the border fencing on the international border, that is between India and Bangladesh, has been completed totally, in some areas. This issue has been raised by Shri Ajay Chakraborty, Shri Chitta Basu and by my another colleague yesterday.

It is a very serious issue and the Government should take some decision on this. They are supposed to do fencing from 'zero point' to 150 yards. But sometimes it happens that the fencing is being done beyond 300 to 400 yards from the zero point of the international border. Farmers and cultivators are living on the border line; they are economically very poor; and mostly they are Scheduled Caste people in the whole border area which is a part of my parliamentary constituency. There are gates at every one-and-a-half to two kilometres distance on the total border area and they open the gates early in the morning from 6 A.M.; and they close it at 6 P.M. When the farmers go out for ploughing their lands or the cultivators go out for cultivation and if they are late in completing their work, then they are to wait till next day morning. This creates a severe problem in most of these areas.

The gateman of BSF who is manning the gate behaves rudely to the extent that there are fights or quarrels between the villagers and the BSF which creates a law and order problem in the area. The villages in my area, namely, Silberia, Bornaberea, Kumari, Hazra Khal, Chutipur, Mobarakpur, etc. are always much attacked by dacoits. Dacoity occurs very frequently and dacoits coming from Bangladesh attack the nearby villages.

I bring this matter to the notice of the Government so that the Government may take serious steps in this regard.

SHRI VIJAY SANKESHWAR (Dharwad) : Sir, Hubli is the second largest city in Karnataka. Geographically, it is centrally located. Bangalore is in a corner part of Karnataka and it is almost impossible for the people to come all the way to reach Bangalore for their work.

A second High Court in Karnataka was proposed almost ten years ago and both the Houses in Karnataka strongly recommended the case. More than six former Chief Ministers of Karnataka had recommended the case very strongly. Even Justice Jaswant Singh recommended the case strongly. For the last six years, an agitation in this regard has been going on but no proper action is taken by the State Government. Yesterday, I met and discussed with Chief Minister, Shri J.H. Patel and he expressed that the Chief Justice should give permission to have a second High Court at Hubli.

I want to bring to your notice that the Maharashtra Government approached the Central Government and without seeking permission from Chief Justice, they have started the second High Court at Aurangabad. The poor and the middle class people from different parts of Karnataka, particularly Northern Karnataka, are unable to visit Bangalore and so, they are put to great trouble.

Therefore, I request the hon. Prime Minister to intervene in this matter for immediate sanction of High Court at Hubli.

[Translation]

SHRI RAM SAGAR (Barabanki) : Mr. Deputy Speaker, Sir, the villages in Uttar Pradesh dominated by the backward classes, the poor and the scheduled caste people, were listed as Ambedkar Villages and the Government was suggested to provide housing facility, electricity, potable water, schools and medical facilities to the poor residing in these villages, but the development works in the Ambedkar villages of Uttar Pradesh, at present, is being done with snails pace and the officers are misappropriating the funds indiscriminately.

Sir, the poor residing in those villages were promised to be provided housing facility but Rs. one thousand are being deducted from Rs 9000 fixed for each unit which is already insufficient. Due to it the development work there has almost come to a standstill. Therefore, I, through you, would like to draw the attention of the Government to Ambedkar villages and demand to expedite the development works in those villages and to check the misappropriation of the funds being done by the officers. Instructions should be issued from the the Centre to accelerate the slow pace of the development works.

Sir, the matter is concerned with the entire Uttar Pradesh. The Officers are indiscriminately misappropriating the funds in Ambekdkar villages. I, through you, demand the Government to check it.

SHRI VINAY KATIYAR (Faizabad) : Mr. Deputy Speaker, Sir, the issue raised by the hon. Member is very serious. Since the state has been put under the President Rule, the officers have resorted to looting on large scale. The state being under President's Rule, the Centre has direct access to it. It is not the deduction of Rs. 1000 on each dwelling unit but at some places they are demanding the money in advance from the people belonging to the weaker sections of the society. In my Parliamentary Constituency Faizabad, money has been taken in advance from the people who are to be provided the dwelling units in the colony at many places but so far neither roof has been cast over those dwelling units nor they have been provided any ownership right. The development works of the Ambedkar villages have come to a standstill. At many places, it has been shown on the papers that the work has been completed but actually there is no electricity pole on the spot and if the

pole is there, there is no wire in the pole. Since the state is under the President's Rule. I would like the Government to intervene in the matter and the hon. Minister should make a statement in this regard.

SHRI MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, Sir, the issue raised by the hon. Members is really very important. I accompanied the hon. Prime Minister when he visited Lucknow. From there, we visited Samara village. I am very much pleased that the hon. Prime Minister talked each and every person of the village in Hindi while he knows Hindi very little. He enquired them as to how much ration, Kerosene they got, why the hut was there and why a pucca house was there or anything like that? When we found that there were shortcomings in that Ambedkar village, there must be shortcomings in other such villages. He held meeting with the officers on the same day and instructed them to provide funds earmarked for the Ambedkar villages without any deduction from the other funds because people belonging to Scheduled castes and Scheduled tribes are there in every village. The funds allocated for the Ambedkar villages should be provided to them. There should be development in the name of Ambedkar villages but not by deducting other funds. All the schemes chalked out for the Ambedkar villages should be strictly implemented. He gave them all these instructions. In regard to the issues raised by the hon. Members, I would again like to say that I, through you, will bring it to the notice of the Government and request all the Hon'ble Members to write me directly about any such complaint. Being President Rule in the state, we will monitor it from the Centre.

SHRI GANGA CHARAN RAJPUT (Hamirpur) : Mr. Deputy Speaker Sir, my issue is also related to it. The funds allocated for the development of Bundelkhand, have been utilised for the Ambedkar villages. I would like to tell Shri Ram Vilas Paswan that the funds allocated for the development of Bundelkhand have been spent on Ambedkar villages and since the entire amount was spent on these villages, it could not be spent on the development works of Bundelkhand. The amount expected for the Ambedkar villages, has not been provided. Therefore injustice is being done to Bundelkhand.

I request you to take this matter seriously and punish the guilty officers for misappropriating the funds worth crores of rupees allocated for the development of Bundelkhand and diverting the same for Ambedkar villages. I would also request you to conduct an enquiry as to where did the funds allocated for Ambedkar villages go?

SHRI K.D. SULTANPURI (Shimla) : Mr. Deputy Speaker, Sir, due to heavy rains in Himachal Pradesh last year, there was flood in all the rivers. We have many apple gardens in the state. The poor belonging to Scheduled Castes who have some 5 Bighas of land,

that too on lease have many trees. It is very difficult to bring the production to the market. When anyhow they reach market with their produce, they are plundered in Azadpur Vegetable market. It should be checked.

I, through you, would like to urge upon the Government to deal with this matter strictly because the fruit producers are being plundered. I would like to state that the additional grant should be provided to Himachal Pradesh for the repairs of the damaged roads.

Last year, fire was opened on the farmers of my Constituency, resulting in death of three youths. I will not blame any party. I would like the Government of India to extend assistance for the people of Himachal Pradesh because except fruits nothing is produced in this state. The people of Himachal Pradesh always try to resort to horticulture as far as possible so that soil erosion can be checked. Please direct the Department of Forest to provide maximum assistance to the department of fruit. People belonging to scheduled Castes and Scheduled Tribes can be benefitted by it. The development work of Himachal Pradesh which has already been started, should be completed...*(Interruptions)*

SHRI NAND KUMAR SAI (Raigarh) : I want to raise a point with heavy heart. The hon. Minister of Railways has announced to open 6 zonal offices. Railway division Vilaspur should get the top priority because this division tops the list in revenue collection. We had great expectations that Vilaspur would be made zonal office. People have reacted sharply...*(Interruptions)*

MR. DEPUTY SPEAKER : The Rail Budget is still to be discussed.

SHRI NAND KUMAR SAI : I am concluding. All the educational institutions are closed and today the entire Vilaspur is closed. People are being taken into custody and curfew can be imposed any time. I want to request that opening of zonal office at Vilaspur is necessary. It is our birth right and we must take it. I want to tell the hon. Minister that Adivasis have always been victimised, at least you do not victimise them...*(Interruptions)*

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : It is true it is an old demand you consider it and do something...*(Interruptions)*

*[English]*

SHRI SUDHIR GIRI (Contai) : Mr. Deputy-Speaker, Sir, I whole-heartedly thank you for giving me the chance to express myself. For the last three days-today is the fourth day - I have been giving notices to express my views. This is the time when you are calling my name.

In my constituency, the salt workers are being deprived of the minimum wages. Salt is a Central subject. I have got information from other parts of the country also that the salt workers are being deprived of the minimum wages. They have no leave, gratuity and other such facilities. I think the Central Government